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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

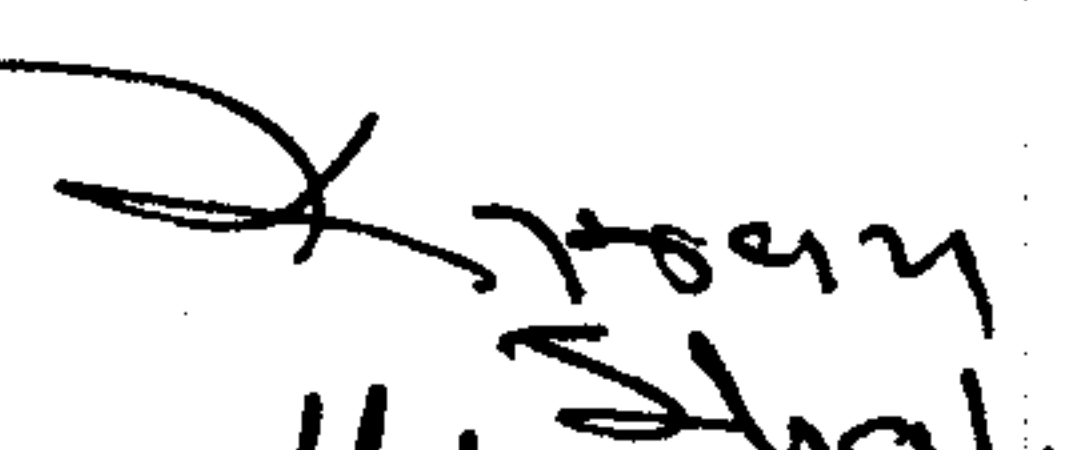
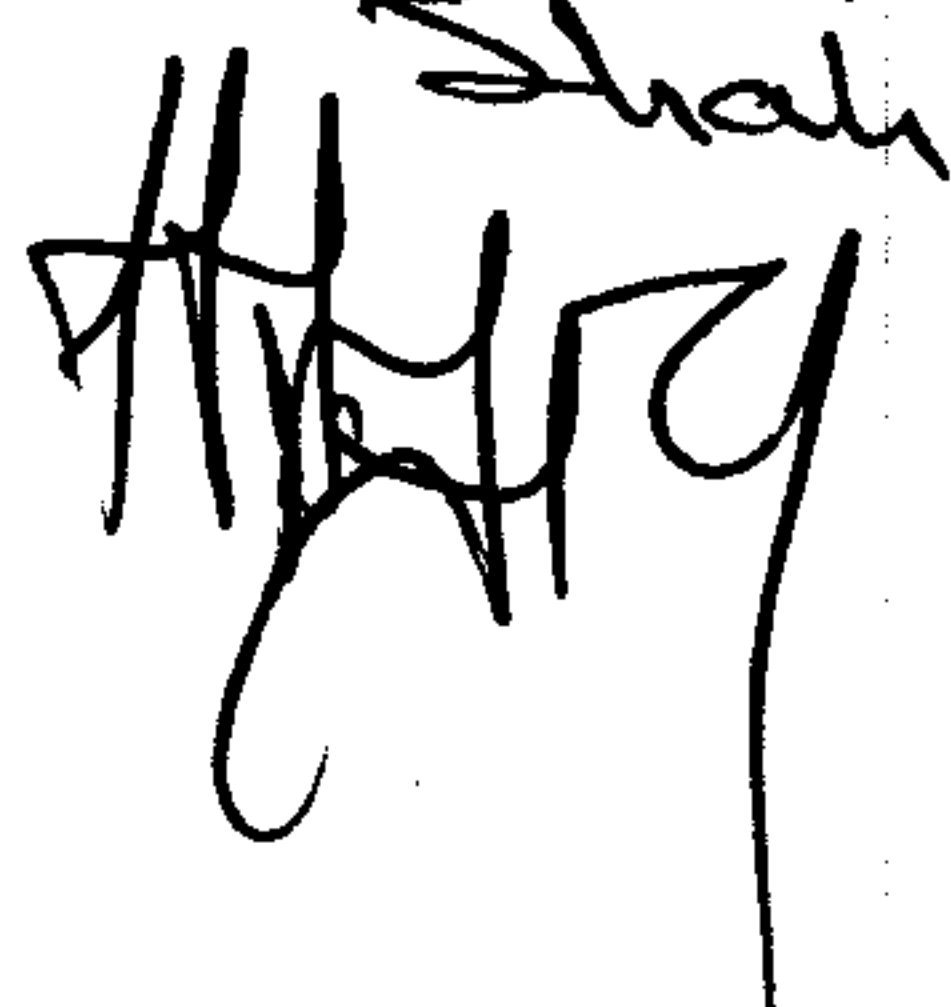
**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	C.A	Applicant	
2.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondent in IA 250/2017.

The instant IA 250/2017 is infructuous in view of the deposit of the amount by the Respondent in the Tribunal by way of demand drafts.

Hence IA 250/2017 is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 22nd day of January , 2018.